

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 2/RP/2022 in
Petition No. 468/TT/2020**

Subject : Petition for review of order dated 19.8.2021 in Petition No. 468/TT/2020.

Date of Hearing : 24.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited
& 16 Others

Parties present : Shri M.G. Ramachandran, Sr. Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Ravi Nair, Advocate, PGCIL
Shri Nipun Dave, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Ms. Supriya Singh, PGCIL
Shri V.C. Sekhar, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Akshay Kumar Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing. The review petition was admitted on 29.3.2022.

2. Learned senior counsel for the Review Petitioner made the following submissions:
 - a. Instant Review Petition has been filed for review of order dated 19.8.2021 in Petition No. 468/TT/2020 whereby the tariff of 2014-19 period was trued up and tariff for 2019-24 period was determined in respect of Asset-I: 400/220 kV Ludhiana Sub-station: (+) 600 MVAR/ (-) 400 MVAR; Asset-II: 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC, and Asset-III: 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-) 200 MVAR SVC) under "Static VAR Compensator (SVCs)" in Northern Region.



- b. In the impugned order, for the purpose of O&M Expenses, the Commission has considered the capital cost only upto the date of commercial operation. However, in a similar case in order dated 18.10.2021 in Petition No. 658/TT/2020, O&M Expenses were allowed by considering the capital cost upto the cut-off date including Additional Capital Expenditure but excluding IDC and IEDC.
 - c. Further, the Commission has deducted an IDC of ₹9.88 lakh with respect to computational difference in IDC on COD. As per the IDC statement submitted along with the petition the calculation difference of IDC is only ₹7.99 lakh. Therefore, the differential amount of ₹1.89 lakh may be allowed.
 - d. In terms of the directions vide RoP dated 29.3.2022, the Review Petitioner served copy of the petition on all the Respondents. However, no reply has been received in the matter.
3. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Deputy Chief (Law)

